

for their produce, i.e. a price having a bearing on their costs of production. It is also demanded by the farmers that agriculture be given the status of an industry. In order to fulfil this demand, we have set up an expert committee which will decide as to how it can be done. It is not an ordinary committee. It is a committee with a tenure of 3 years. We will try to accept its recommendations to the extent possible. Its recommendations will be duly considered by our Government.

**SHRI BALGOPAL MISHRA:** Mr. Speaker, Sir, the statement laid by the hon. Minister on the table of the House has left many points unexplained. Neither the Finance Minister in his general Budget nor Shri Devi Lal in his written reply gave any hint as to whether the cost of land which is supposed to be capital investment, will be taken into account while fixing the prices of agricultural commodities. Therefore, I would like to submit that the interest on the cost of land which is the capital investment of the farmer should also be taken into account while fixing prices of agricultural commodities.

**SHRI DEVI LAL:** A decision would be taken keeping in view each and every aspect. It seems that he has not cared for going through the whole statement. Had I read it out in the House, it could have been said that I was wasting the time of the House. All these details are already there in the statement. As regards expenditure incurred, it will also be taken into account and decision would be taken keeping all these things in view. Besides, an amount equal to one and a half times of the wages of the labour prevailing in a particular area will also be taken into account for the management of farm by the farm owner.

#### **Reinstatement of Dismissed DTC Employees**

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\*144. **SHRI BALESHWAR YADAV:**  
**SHRI KARLA MUNDA:**

Will the Minister of SURFACE TRANSPORT be pleased to state—

(a) whether all the employees of the Delhi Transport Corporation dismissed for participating in the strike during March, 1988 have been reinstated;

(b) if not, the reasons therefor;

(c) whether a demand has been made for giving full salary to the reinstated employees for the period of their suspension; and

(d) if so, the decision taken by Government thereon?

[*English*]

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Out of 3125 dismissed DTC employees, 2906 have been reinstated in service of DTC as on 12-3-1990.

(b) 72 dismissed employees who have represented for their reinstatement and who have been asked to join duty have not yet reported for duty. The remaining 147 employees have not approached DTC for reinstatement.

(c) Yes, Sir.

(d) No decision has so far been taken in this regard.

[*Translation*]

**SHRI BALESHWAR YADAV:** Mr. Speaker, Sir, as hon. Minister stated that out of 3115 dismissed employees, 2906 employees have been reinstated. Through you, I would like to know from the hon. Minister as to whether it is not the duty of the Government to call the remaining employees to report for duty. Will the Government take action to inform the remaining employees to report for duty?

**SHRI ARIF MOHAMMAD KHAN:** Mr. Speaker, Sir, a general announcement has already been made in this regard and these employees also know that the Government

has taken a decision to reinstate them in service. Under the decision taken earlier in October, 1989, some conditions were imposed on them for taking them back in the service. Employees objected to imposition of conditions which they considered very humiliating. When the new Government came into power, those conditions were also withdrawn. Now all dismissed employees will be reinstated simply on making an application to this effect. However, there is yet another problem in it. Since the hon. Member has asked, I would like to inform him that out of the total dismissed employees, many of them have crossed the age of retirement or have taken up employment elsewhere. That is why they do not want to be reinstated. So far as Government is concerned, there is no objection from our side in taking them back in service.

**SHRIBALESHWAR YADAV:** Sir, I would like to know from hon. Minister whether the dismissed employees will be given pay and allowances for the period of their dismissal. I would also like to know whether the dependants of the dismissed employees who committed suicide out of frustration during the period of strike would also be provided compensation of Rs. 2 lakh each and a job for at least one member of each family.

**SHRI ARIF MOHAMMAD KHAN:** Mr. Speaker, Sir, as regards payment of salaries for the dismissal period, a statement was made in this House by Shri Unnikrishnan, Minister of Surface Transport on the 28th December, 1989. According to that statement, some proposals have been made by the Transport Ministry. These proposals have been sent to different departments of the Government for consideration. As a concrete decision is required to be taken after consultation with concerned parties the matter is still under consideration. However, the decision is likely to be taken very soon.

As regards the employees who died during the period of strike, as far as I know, some decisions have been taken in this regard.

**SHRI MADAN LAL KHURANA:** No decisions have been taken:

**SHRI ARIF MOHAMMAD KHAN:** If no decision has been taken, I shall treat the hon. Member's view as his suggestion and the Government shall take a decision in this matter.

**SHRI MADAN LAL KHURANA:** Sir, apart from nearly 1100 employees, who were dismissed during the strike, nearly 500-600 Scheduled Caste employees who had been working for the last several years were also dismissed with one stroke of pen. Interviews were held at Ghaziabad and Dadri and some persons were inducted into service. I would like to know as to why all those 500-600 Scheduled Caste employees have not been reinstated so far and the time by which they shall be reinstated?

Sir, subsequent to interviews held at Dadri and Ghaziabad and induction of personal in the last 4-5 years, the D.T.C. services in North Delhi have gone from bad to worse. Even if we take into account the total number of private and D.T.C. buses, we are still short of 500 buses. I would like to know the reasons for the deteriorating condition of D.T.C. services.

**SHRI ARIF MOHAMMAD KHAN:** Hon. Mr. Speaker, Sir, since this question pertains to the dismissal of D.T.C. employees on strike and their reinstatement, the question asked by the hon. Member is not relevant. I have no information about these 500 employees who were dismissed as per the statement of the hon. Member. The hon. Member said that their dismissal was on account of their involvement in the strike.

**SHRI MADAN LAL KHURANA:** It was in the context of the strike. These dismissals took place only after the strike.

**SHRI ARIF MOHAMMAD KHAN:** This question mainly deals with the dismissal of D.T.C. employees during the strike. But if the dismissal of these employees has any connection with the strike, then any decision

taken by the Government in case of other employees will be applicable to them also. If they have been dismissed for other reasons, then I would like to assure the hon. Member that the Government will take a sympathetic view of their case.

If they have been compulsorily retired for the violation of any rules or regulations, they will again get every opportunity to be taken back in the service.

**SHRI MADAN LAL KHURANA:** Sir, I would like to stress that these employees had been dismissed on false charges of their involvement in the strike.

**SHRI ARIF MOHAMMAD KHAN:** I have come prepared to answer only the question pertaining to the strike. Therefore, that is my limitation. But I have noted whatever has been said here by the hon. Member and this matter will be decided on the basis of merits. As regards the question of recruitment being done outside Delhi, I do not have the requisite detailed information with me. In case, the hon. Member so desires, the required information shall be made available to him.

**SHRI GOPAL PACHERWAL:** Serious cases were registered against the employees while they were on strike. Despite your notice these employees are not reporting for work fearing police harassment and because of the cases registered against them. May I know the exact number of employees against whom cases have been registered on serious charges.

**SHRI ARIF MOHAMMAD KHAN:** According to the information available with me the Delhi Administration did register some cases as it was a violation of the Maintenance of Essential Services Act. But when a decision was taken to reinstate the employees, the Department of Transport requested the Delhi Administration to initiate proceedings for the withdrawal of cases registered against the employees. I don't think any employee is not joining duty because of the case registered against him.

**SHRI TARIF SINGH:** Sir, the hon. Minister has stated that all the dismissed employees, who represented for their reinstatement, have been reinstated. But the previous Government had laid down a condition that the dismissed employees would be reinstated provided they tendered an apology. The remaining employees who refused to tender an apology were not re-instated. Secondly, the seats provided for the D.T.C. conductors in D.T.C. buses had been removed. May I know from the hon. Minister if seats for the conductors are being provided again?

**SHRI ARIF MOHAMMAD KHAN:** In my reply to the main question, I had said that after the new Government came to power, the decision taken by the earlier Government was amended and the conditions laid down thereunder, which were objected to or considered humiliating by the employees, were withdrawn. Now they need not sign the document as envisaged earlier. Now they have only to make a request for being reinstated. Government has directed the D.T.C. to reinstate all dismissed employees, who do so, Sir, so far as the restoration of conductors' seat is concerned, if you permit me, I shall pass on the hon. Member's question to hon. Shri Unnikrishnan in whose absence, I have been replying the questions addressed to him.

[English]

...(Interruptions)\*....

**MR. SPEAKER:** I have not permitted you, Shri Poojari. Please take your seat.

...(Interruptions)\*....

[Translation]

**SHRI HARISH RAWAT:** The D.T.C. employees went on strike as the recommendations of the Fourth Pay Commission were

not implemented in their case. It is not clear from the hon. Minister's reply whether the Government is going to accept and implement the recommendations of the Fourth Pay Commission in the case of D.T.C. employees. It is also not clear as to how many of the employees dismissed during the strike were reinstated before December, 1989. Had the Government decided at that time to reinstate all those employees who had agreed to maintain discipline? May I know the number of employees reinstated before December and the number of those reinstated after 2nd December.

**SHRI ARIF MOHAMMAD KHAN:** Sir, the question relates to the dismissed employees of the D.T.C. during their strike and not to their demands. But if the hon. Member gives a notice, the requisite information shall be made available to him.... (*Interruptions*).... There is no doubt that you are still with us. As regards, the second question asked by the hon. Member that before December, 1989... (*Interruptions*)....

**SHRI HARISH RAWAT:** I have asked the question about the position as it existed before 2nd December, 1989.

**SHRI ARIF MOHAMMAD KHAN:** I have no information about the position as it existed on 2nd of December, 1989 but I have with me the information regarding 27th December. If the hon. Member wants information about the position as it existed on 2nd December, 1989, I shall supply the same to him. In this context, the date 27th December has its relevance because the earlier decision was revised on this very date and a statement in this regard was made in the House on the 28th of December. Perhaps the information sought by the hon'ble Member has been covered and furnished under the details of information I have already supplied while stating the position as it existed on 27th of December. Moreover, the earlier form of representation containing the condition for reinstatement was more a mercy petition than a representation. Offers were sent to a total of 2671 D.T.C. employees. The total number of dismissed employees

was 2645 and the number of employees who gave their acceptance was 2461 and the number of those who were reinstated was 2460.

#### Sale of Spurious Fertilizers

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\*145. **SHRI SANTOSH KUMAR GANGWAR:**  
**SHRI PRATAPRAO B. BHOSALE:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that spurious fertilizers are being sold in some parts of the country after filling them in new empty gunny bags printed with trade marks of public sector undertakings; and

(b) if so, the steps taken or proposed to be taken by Government in this regard?

**THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL):** (a). Yes, Sir. Some complaints have been received particularly from the states of Uttar Pradesh, Madhya Pradesh and Union Territory of Delhi regarding sale of spurious/mis-branded fertilizer as high analysis fertilizers like DAP.

(b). Under the provisions of Fertilizers Control Order 1985, the powers for enforcement of the quality control measures have been delegated to the States/Union Territories. In the specific cases, State Governments of Uttar Pradesh, Madhya Pradesh and Union Territory of Delhi were advised to take action in the matter. Other State Governments have also been advised to organise vigorous checking and inspection of fertilizer both at manufactures level as well as from the distribution system to check the sale of non-standard/mis-branded fertilizers to the farmers. Central Government also supplements the efforts of the State Governments by way of random drawing of samples, and checking the quality at the Central Fertilizer Quality Control and Training Institute.